

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-2494(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce  
v.  
Aman Hospitality Pvt. Ltd.

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 27.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Narender Kumar, Proxy Counsel for Mr.  
Sudhir Bisla, Adv.

For the Respondent

Mr. Rajeew Mehra, Sr. Adv. with Mr. V. Anush  
Raajan & Mr. Pradyumn Yadav, Advs.

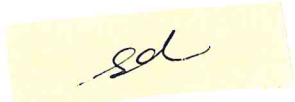
**ORDER**

Ld. Proxy Counsel for the petitioner states that the main counsel for the Oriental Bank of Commerce is unwell hence seeks adjournment.

Ld. Counsel for the respondent is present in court.

In view of above, list the matter for physical hearing on 06.12.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**